

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 07/(MAH)/2016
CA No. 38/2016

CORAM:

Present:

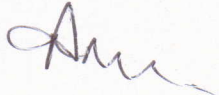
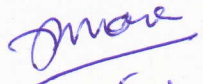

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: Mr. Girish Chandrakant Nirgun
V/s.
M/s. Mangalmurti Mats Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, 244 & 246 of the Companies
Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|----------------------|-------------------------|---|
| 1 | ANIL K. KUMAR | Advocate for Petitioner |  |
| 2) | Jayesh R. More | Advocate for Resp |  |
| 3) | G. Anil Kumar Prasad | Adv. for R2 |  |

Order

CA. No. 38/241-242,244,246/NCLT/MB/MAH/2016

IN

CP No. 07/241-242,244,246/NCLT/MB/MAH/2016

The Respondent Counsel filed Contempt Petition against the
Petitioner stating that this Petitioner has not complied with the consent terms
passed in the order dated 11.07.2016 inter alia for a direction to the Petitioner
to pay bank instalments and discharge R2 from personal guarantee given to
R1 within 30 days hereof.

The Petitioner side till date has not discharged R2 from the personal guarantee given to the loan taken for R1, therefore, it is evident that this Petitioner has not substituted the personal guarantee R2 has given, therefore the Petitioner is directed to explain as to why no contempt should not be issued against the Petitioner for non-compliance of the order dated 11.07.2016.

The Petitioner is directed to present in person before this Bench on the next date of hearing, list this matter for the explanation of the Petitioner within 10 days hereof, list this matter on 30.09.2016.

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

Sd/-

V. NALLASENAPATHY

Member (Technical)